# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

# RAJYA SABHA

UNSTARRED QUESTION NO: 1625 (TO BE ANSWERED ON THE 15<sup>th</sup> December 2025)

### CLEARANCE STATUS OF PURI INTERNATIONAL AIRPORT

#### 1625. SHRI SUBHASISH KHUNTIA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the proposed Puri International airport has received all statutory, environmental and security-related clearances;
- (b) if so, the reasons for the continued delay in commencement of its construction and operational readiness despite repeated requests from the State Government and stakeholders; and
- (c) if not, the details of the approvals that are still pending and the timeframe within which they are expected to be granted?

#### **ANSWER**

### MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c): In May, 2025, Government of India (GoI) has granted 'In-Principle' approval to Government of Odisha (GoO) for development of a greenfield airport at Puri, Odisha, as per Greenfield Airports (GFA) Policy, 2008. Security Clearance to Board of Directors of the implementing agency of the project has been obtained by the Project Proponent. Further, Environmental Clearance (EC) for the airport project has been recommended by Expert Appraisal Committee (EAC).

The timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances including EC, financial closure etc. As per the GFA Policy, the responsibility for implementation of the Greenfield airport projects, obtaining Statutory clearances including mandatory EC lies with the State Government.

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